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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 96/2003

New Delhi, this the 3rd day of February, 2003

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Satya Narain,
S/o Balbir Singh
Jal Vihar, Najafgarh,
New Delhi - 110 043

..... Applicant

(By Advocate : Shri S.N. Sharma)

Versus

1. Secretary,
Department of Posts,
Dak Bhavan,
Parliament Street,
New Delhi-110001

2. Assistant Superintendent of Post Offices,
Department of Posts,
New Delhi West 1st Sub Division
A-3, Janakpuri,
New Delhi-110 058

..... Respondents

O R D E R (Oral)

Applicant was engaged as EDDA w.e.f. 12.5.1995 and continued to work as such till 19.2.2001 with technical breaks. He preferred representations for his re-engagement, last of which is dated 15.3.2002. The learned counsel argues that in terms of DGP&T letter dated 18.5.1979 and Circular dated 30.12.1999, efforts should be made to give alternative employment to ED Agents who are appointed provisionally and subsequently discharged from service due to administrative reasons, if at the time of discharge they had put in not less than three years' continuous approved service. The applicant was engaged as EDDA on 12.5.1995 and has completed three years continuous approved service.

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2. Referring to OA No.1280/1999 decided by this Tribunal on 17.2.2000, the learned counsel contends that the present case is covered in all fours.

3. In this view of the matter, interest of justice would be met if the present OA is disposed of at the admission stage itself by directing the respondents to consider the case of the applicant in the light of the decision rendered in the aforesaid OA No.1280/1999 within a period of two months from the date of receipt of a copy of this order. This has to be done by passing a detailed and speaking order. I order accordingly.

4. Let a copy of this order be sent to the respondents along with a copy of the OA.

S. Raju

(SHANKER RAJU)
MEMBER (J)

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